

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No. 1282 of 2003.

Allahabad this the 29th day of October, 2003.

Hon'ble Maj Gen KK Srivastava, Member-A.
Hon'ble Mr. A.K. Bhatnagar, Member-J.

Smt. Sunita Kumar
Wife of Brijesh Kumar Patel,
Resident of Village Maheshpur,
Post Office Maruadih,
District Varanasi.

.....Applicant.

(By Advocate : Sri A.K. Yadav)

Versus.

1. Union of India
through General Manager
D.L.W. Varanasi.
2. General Manager (Karmik)
Diesel Locomotive Works (D.L.W)
Varanasi.
3. General Manager (Yantrik)
Diesel Locomotive Works,
Varanasi.
4. Varishta Karmik Adhikari (C.P.O)
D.L.W., Varanasi.

.....Respondents.

(By Advocate : Sri K.P. Singh)

O R D E R

(By Hon'ble Maj Gen KK Srivastava, Member-A)

This O.A., has been filed under section 19 of
Administrative Tribunals Act 1985. The case, as per
applicant, in short, is that applicant was appointed as
Class IV employee in the respondent's establishment as
Bungalow Peon. She was transferred on 21.09.2001 and
in compliance of the said transfer order, she has joined
and submitted his joining report. Applicant has stated in
the O.A. that she fell sick and was not in position to

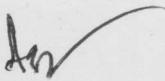


attend her duty. After recovery from her illness, she reported ~~from~~ ^{in for} duties but respondent No.4 i.e., C.P.O (D.L.W), Varanasi did not permit her to join. Aggrieved by this, the applicant filed representation on 27.08.2003, which ~~is~~ still remains undecided.

2. Learned counsel for the respondents prayed for time to file counter affidavit. Since the case can be disposed of at the admission stage itself by suitable direction, we are not granting any time for filing counter affidavit.

3. The O.A. is accordingly disposed of at the admission stage itself with direction to the respondent No.2 i.e., General Manager (P), Diesel Locomotive Works, Varanasi to consider and decide the representation of the applicant ^{dated 27.8.2003} within a period of two months from the date of communication of order under intimation to the applicant.

4. There shall be no order as to costs.


Member-J.


Member-A.

Manish/-